



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Srinagar

Notification
Srinagar, the 22nd October, 2019

SRO 633 In exercise of the powers conferred under the proviso to the sub-section (1) of section 10 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No. V of 2017)(hereinafter referred to as the said Act), the State Government, on the recommendations of the Council, hereby makes the following further amendments in the SRO notification No. dated.; namely:-

- (i) In the table
- (i) after Sl No 2 and the entries thereto, the following Sl. No. and entries shall be inserted, namely -

"2A.	2202 10 10	Aerated Water".
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This notification shall come into force on the w.e.f 1st October, 2019.

By Order of the Government of Jammu & Kashmir.

Sd/-
(Dr. Arun Kumar Mehta) IAS,
Financial Commissioner,
Finance Department

Dated. 22 10 2019

No. ET/Estt/GST/119/Noti-III

Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners
3. Financial Commissioner to the Hon'ble Governor.
4. Principal Resident Commissioner, J&K Government, New Delhi.
5. All Principal Secretaries to Government.
6. All Commissioner/Secretaries to Government.
7. Divisional Commissioner, Jammu/Kashmir
8. Excise Commissioner, J&K
9. Commissioner, State Taxes, J&K.
10. Additional Commissioner, State Taxes (Adm) Jammu/Kashmir.
11. Additional Commissioner, State Taxes Tax Planning, J&K.
12. Pvt. Secretary to Hon'ble Advisor (S)
13. President Kashmir Chamber of Commerce & Industry, Kashmir.
14. President Federation of Industry, Kashmir.
15. President Chamber of Commerce & Industry, Jammu.
16. President Industries Association Bari Brahmana/Samba
17. President Tax Bar Association, Jammu/Srinagar
18. General Manager, Government Press Jammu/Kashmir.
19. Private Secretary to the Financial Commissioner, Finance Department
20. Government Order file/Stock file/Incharge website.

(Dr. Aadil Fareed)
Deputy Secretary to the Government